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IN THE CERAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

Date of Decision: 15.01.93.

OA 167/92

K. SRINIVASA ... APPLICANT.

Vs.

UNION OF IMA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR JUSTICE RAM PAL SINGH, VICE CHAIRMAN.
HON'BLE M/S.R. ADIGE, MEMBER (A).

For the Applicant ... SHRI V.K. RAO.

For the Respondents ... SHRI M.L. VERMA.

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE MR. JUSTICE RAM PAL SINGH, VC.)

Hon. By virtue of interim order, the applicant had appeared in the Civil Services Examination. Shri V.K. Rao contends that the name of the applicant or his roll number is not included in the list of the successfull candidates.

We have perused the relief clause of the OA. After going through it, we are of the view that this OA has become infructuous. It is, therefore, dismissed as infructuous. However, the respondents may, if the applicant approaches them, disclose the result of the Civil Services Examination-1991 to him.

With these observations this OA is finally disposed of.

Adige
(S.R. ADIGE)
MEMBER (A)

15.01.93

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(RAM PAL SINGH)
VICE CHAIRMAN
15.01.93